

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6842/2014

(Arising out of impugned final judgment and order dated 30/04/2014 in CRLA No. 2395/1988 passed by the High Court Of Judicature at Allahabad)

MALKHAN SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(with appln. (s) for suspension of sentence and office report)

Date : 07/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Dr. Krishan Singh Chauhan, Adv.

Mr. Ajit Kumar Ekka, Adv.

Mr. Ravi Prakash, Adv.

Mr. Chand Kiran, Adv.

Mr. Murari Lal, Adv.

For Respondent(s)

Mr. Irshad Ahmad, AAG

Mr. Abhishth Kumar, Adv.

Mr. Prateek Dwivedi, Adv.

Mr. Anurag Rawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Let the original record be called for.

(Sukhbir Paul Kaur)
Court Master

(Indu Pokhriyal)
Court Master